

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 644 of 2020

IN THE MATTER OF:

NRC Employees Union

....Appellant

Vs.

**Vikas Prakash Gupta
Resolution Professional & Ors.**

....Respondents

Present:

**For Appellant: Mr. Archit Krishna and Mr. Jawahar Raja,
Advocates**

For Respondents: Mr. Vikram Hegde, Advocate

O R D E R

29.07.2020: Heard the Learned Counsel for the Appellant.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email or any other available mode.

List this matter on **20th August, 2020** 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sa/nn